

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

O.A.No. 337/2004

Lucknow this the 2nd day of Nov., 2004.

HON. SHRI KULDIP SINGH, V.C.

HON. SHRI S.K. MALHOTRA, MEMBER(A)

Bootan Singh, aged about 58 years, son of Shri Sheo Vivek Singh, r/o Post office Lakhma Tehsil and District Mahrajganj.

Applicant.

By Advocate Shri R.P. Pandey.

versus

1. Union of India through Ministry of Railway Parliament House, New Delhi.
2. D.R.M. N.E.R Lucknow.
3. General Manager, Railway, N.E.R. Gorakhpur
4. Sahayak Abhiyanta N.E. Rly. Gonda.
5. Barist Section Engineer Mankapur, Gonda (P.W.L).

Respondents.

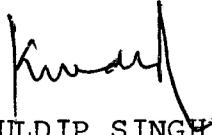
By Advocate None.

O R D E R (ORAL)

BY KULDIP SINGH, VICE CHAIRMAN.

The learned counsel for the applicant submits that he would be satisfied if the respondents are given a direction to dispose of the representation within a stipulated period. Though, similar representation was given on 6.8.2004, but somehow the case was kept pending. We find that this O.A. can be disposed of at this stage itself with the directions to the respondents to dispose of the representation of the applicant by passing a reasoned and speaking order within a period of two months from the date of communication of this order and if any adverse order is passed, the applicant would be at liberty to assail the same. The O.A. is disposed of. No order as to costs.


(S.K. MALHOTRA)
Member (A)


(KULDIP SINGH)
Vice Chairman